CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI



OA. No.176 of 1994

Dated New Delhi, this 30th day of March, 1995

Hon'ble Shri K. Muthukumar, Member(A)

Smt Gyan Wati W/o Shri Karan Singh Village & P.O. Fazilpur Tehsil & District Sonepat HARYANA

... Applicant

By Advocate: Shri Rajiv Khosla

Versus

Union of India through Secretary, Ministry of Defence Sena Bhawan NEW DELHI

... Respondent

By Advocate: Shri B. K.Aggarwal

O R D E R (Oral)

Shri K. Muthukumar, M(A)

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The learned counsel for the respondent states that he has not received a copy of the rejoinder. The rejoinder is however on record. The learned counsel for the applicant is directed to serve another copy of the rejoinder to the learned counsel for the respondent.

I have heard the learned counsel for the parties.

This case is about non-payment of G.P.F. dues and also the pension and other retiral benefits due to the applicant. In the counter reply, the respondent has towards GPF dues stated that a sum of R.10,961 has already been paid to the applicant vide their letter dated 10.10.92. In the rejoinder, however, this has been denied by the applicant stating that the full amount of Provident Fund has not been paid to him. It is seen that the respondent had sent a letter dated 22.4.92 (Annexure R-1) giving details of the final



payment of G.P.F. amount. The applicant is directed to have this verified and if he is further aggrieved, he may approach this Tribunal for redressal of his grievance.

- Regarding pension and other retiral dues it has 2. been stated by the respondents that they have, vide their letter dated 11.2.92 (Annexure R-2 to the counter reply), directed the office of the CDA (Pension), Allahabad to take further action for authorisation of pension and other retiral benefits. It is stated in the counter reply that the authority letter from the Audit Office, i.e. CDA (Pension), Allahabad has not been received and that Later office is being reminded regularly. It is indeed that the letter stated to have been sent to the (Pension), Allahabad on 11.2.92 of CDA respondent for the payment of pension and gratuity in respect of the applicant had not received any response so far.
 - 3. I, therefore, direct the respondent in this application to complete all formalities and release pension and other retiral benefits as admissible including leave encashment amount if due to the applicant within a period of three months from the date of service of this order. No costs.
 - 4. With the above directions, the OA is disposed of.

(K. Muthukumar)
Member(A)

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